Spurt of writing paper in International Market

6990. SHRI P. M. SAYEED:

SHRI GHULAM RASOOL KOCHACK:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the prices of writing paper in the international market has spurted suddenly and whether this may result to a slow down in the rate of imports of paper into India;

(b) if so, what is the price increase in the international market,

(c) whether India had made many contracts for import of paper and whether this price rise of paper will also affect the existing contracts;

(d) if so, whether the paper import has declined; and

(e) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). There has been an increase in the price of white printing paper in the international market over 1979 prices. Against US 750—760 per MT C&F, at which India was contracting for white printing paper during 1979, the current prices are in the range of US $ 812—834 per Metric Tonne. The extent of imports during the current year would depend on the assessment of domestic requirements from time to time, and acceptability of offers received.

(c) to (e). Imports of paper are continuing against firm contracts concluded earlier, which are at firm prices which are not affected by any change in market price.

Collaboration in biscuit production

6991. SHRI ARIF MOHAMMAD KHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government run Lily Biscuit Company has entered into a production collaboration with the Britannia Biscuit Company; and

(b) if so, what are the terms of production collaboration?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) A production collaboration agreement with Britannia Industries Ltd., has been singned on 27-2-1980.

(b) The requisite information is being collected and will be laid on the Table of te House.

व्यक्तियों को जेल में रखा जाना

6992. प्रो. निर्मला कुमारी शक्तावत: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सर्वोच्च न्यायालय ने हाल में एक सिद्धान्त निर्धारित किया है कि किसी भी व्यक्ति को उसके द्वारा किये गये अपराध के लिए उसे दी जाने वाली सजा की अधिकतम अवधि के समाप्त होने के बाद यहां तक कि एक दिन के लिए भी जेल में नहीं रखा जाना चाहिए; और

(ख) क्या इसका सभी राज्यों में पालन किया गया है और यदि हां, तो उसका ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा): (क) उच्चतम न्यायालय ने हुसेनारा खातून बनाम बिहार सरकार की रिट याचिका सं. 57/79 में तारीख 9 मार्च, 1979 को दिए गए अपने फैसले में निर्णय दिया है कि विचाराधीन कैदियों को यदि वे दोषसिद्ध है तो उन्हें दी गयी सजा की अवधि से अधिक अवधि तक जेलों में रखना गैर-कानूनी है क्योंकि यह संविधान के अनुच्छेद 21 का उल्लंघन करता है।

(ख) विभिन्न राज्य सरकारों और संघ शासित क्षेत्र प्रशासनों से सूचना प्राप्त की जा रही है।